

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 419 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

**NAME OF THE COMPANY: M/s Omni Media Communications Pvt. Ltd.**  
**Vs. M/s Jay Polychem India Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 10 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Mr. Indresh Upadhaya and Mr. Shiv Johar, Advocates

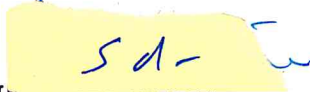
For the Respondent (s): None

**ORDER**

Affidavit of service has been filed by the Petitioner stating that they have taken Dasti steps to serve the Corporate Debtor at their registered address which was found closed. Steps have also been taken to serve them at their Corporate Office whereby the Respondent Director, Ms. Mamta Malhotra refused to accept the same. Notice is duly served on the Corporate Debtor by the Operational Creditor as well as by this Tribunal at the Email ID of the Corporate Debtor as available as the master data maintained by the ROC.

However, it would still be expedient to take fresh steps to serve the Corporate Debtor at their registered office as well as through its Directors at the addresses available through Speed Post returnable on 6<sup>th</sup> November, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**